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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 745/99

DATE OF ORDER : 19-05-1999

Between :-

M.Arvind Kumar

... Applicant

And

1. Union of India, rep. by its
Secretary, Medical & Health Department,
Central Secretariat, New Delhi-110 011.
2. The Dy.Assistant Director General,
Govt. Medical Store Department,
Sanjeeva Reddy Nagar,
Hyderabad-500 038.

... Respondents

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Counsel for the Applicant : Shri T.P.Acharya

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



- 2 -

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri T.P.Acharya, counsel for the applicant and Sri V.Rajeshwar Rao for Respondent No.1, Sri V.V.Anil Kumar for Respondent No.2.

2. The applicant is an aspirant for the post of Pharmacist-cum-Clerk under Respondent No.1. The applicant has enclosed Annexure-I letter whereby a requisition was placed on Respondent No.2 for sponsoring candidates for the said post. It is stated that the applicant is a Diploma holder in Pharmacy and he has also registered his name in the Employment Exchange. However, his name has not been sponsored by the Employment Exchange for the said post.

3. In view of the above, the applicant has filed this OA to allow him to participate in the selection ~~procession~~ process without insisting on sponsorship by the Employment Exchange along with other candidates. // In view of the judgement of the Apex Court in Excise Superintendent, Malkapatnam, Krishna District, Vs. KBN Visweswara Rao reported in 1996(6) SCALE 676, the applicant should also be considered along with other Employment Exchange sponsored candidates provided (i) he fulfills all the other conditions required for the post of Pharmacist-cum-Clerk (ii) ~~if~~ he submits his application atleast one week earlier to the starting of selection process either



...3.

written or viva-voce or both.

4. Thus the O.A. is disposed of as above at the admission stage itself. No order as to costs.

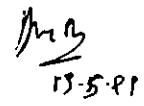


(R.RANGARAJAN)
Member (A)



(D.H.NASIR)
Vice-Chairman

Dated: 19th May, 1999.
Dictated in Open Court.


13-5-99

av1/

C. C. Today

1ST AND 2ND COURT

COPY TO:-

1. HON. J
2. HHRP M(A)
3. HBSOP M(J)
4. D.R. (A) ✓
5. SPARE ✓

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

ORDER: 19.5.99

ORDER / JUDGEMENT

MA./RA./CP NO.

in

OA. NO. 745/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

(6 copies)

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकार विभाग
Central Administrative Tribunal
मेष्ट / DESPATCH

24 MAY 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH